

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UN-STARRED QUESTION NO.3164
TO BE ANSWERED ON THE 06th AUGUST, 2021**

POST GRADUATE DIPLOMA IN CLINICAL CARDIOLOGY

3164. SHRI N.K. PREMACHANDRAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that the holders of post graduate diploma in clinical cardiology from Indira Gandhi National Open University are facing difficulty due to delay in approval by National Medical Commission and if so, the action taken thereon;
- (b) whether the Hon'ble High Court of Delhi has given certain directions in this regard and if so, the details thereof and the action taken by the Government thereon; and
- (c) whether the Government is competent to overrule the decision of NMC and if so, the action taken/proposed to be taken on the matter?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): The Hon'ble High Court of Delhi in Writ Petition Civil (WPC) No. 11819/2016 vide judgment dated 17.09.2019 directed the Central Government to consider afresh the application of Indira Gandhi National Open University (IGNOU) for grant of recognition to the Post Graduate Diploma in Clinical Cardiology (PGDCC) qualification. Accordingly, the application dated 04.11.2019 of IGNOU was considered by the erstwhile BoG-MCI in its meeting dated 18.12.2019 and decided not to recognize PGDCC course of IGNOU.

After the constitution of the National Medical Commission(NMC), the NMC in their meeting held on 16.03.2021 re-considered the matter and unanimously resolved that the PGDCC qualification awarded by IGNOU from 2006 to 2013 cannot be recognized.

Further, the National Medical Commission Act, 2019 under Section 35(5) provides for appeal to NMC within the specified time against the decision of Boards for not granting recognition to a medical qualification. Also Section 35(7) of the Act, has a provision of second appeal to the Central Government within the specified time against the decision of the Commission.